

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 217
TO BE ANSWERED ON 21ST JULY, 2023**

ASSIGNMENT OF SPECTRUM

217 SHRI AKHILESH PRASAD SINGH:

Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that Cellular Operators Association of India (COAI) has written a letter to Department of Telecom demanding imposition of tough conditions for allowing enterprises to set up captive non-public networks;
- (b) if so, the details thereof and the steps taken by Government in this regard;
- (c) whether COAI has also demanded the non-assignment of spectrum in the non-International Mobile Telecommunications (IMT) 5G bands reserved for telcos;
- (d) if so, the steps taken to fulfill this demand; and
- (e) whether Government plans to keep foreign competitors away from telecom sector, if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS
(SHRI DEVUSINH CHAUHAN)**

(a) to (e) COAI had written a letter to the Department wherein the conditions relating to scope of Captive Non-Public Network (CNPN), assignment of spectrum only in non-IMT/ 5G/ Commercial bands, security conditions, lawful interception, connectivity/interconnectivity, QoS norms, use cases, network, National Directives on Security etc. have been suggested. The Government after considering recommendations of TRAI dated 11.04.2022 and other available inputs, has issued CNPN guidelines on 27.06.2022. They are available on DoT's website www.dot.gov.in.

The companies, intending to provide telecommunication services in the country, can apply for the license subject to the extant guidelines including the FDI Policy, security related terms and conditions, and National Security Directive on Telecommunication Sector.
